

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 2/2006 In

Petition(s) for Special Leave to Appeal (Civil) No(s).24687/2005

(From the judgment and order dated 29/08/2005 in SBCRP No. 469/2004 of The HIGH COURT OF RAJASTHAN AT JODHPUR)

MADAN SINGH

Petitioner(s)

VERSUS

KESHAR DEVI

Respondent(s)

(For directions and office report)

Date: 28/04/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Petitioner(s) Mr. Naveen Singh, Adv.

for Mr. Aruneshwar Gupta, Addl. Adv.Gen.

For Respondent(s)/ Ms. Kiran Suri, Adv.

Applicant (s)

UPON hearing counsel the Court made the following

O R D E R

Two weeks' time is allowed for filing reply to I.A. No. 2.

List immediately after summer vacation.

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Court Master

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